

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3567
ANSWERED ON:22.12.2004
ORDERS OF COURT TO HOSPITAL ADMINISTRATION
Mohite Shri Subodh;Murmu Shri Hemlal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether several cases of ignoring the orders of hon`ble court by the Administration of DR. Ram Manohar Lohia Hospital have come to notice;
- (b) if so, the details thereof;
- (c) the details of the cases pending in courts against Hospital Administration;
- (d) whether the Government is aware that the number of cases against Hospital Administration is increasing in various courts;
- (e) if so, the details thereof;
- (f) the steps taken by the Government for a transparent efficient and effective Administration of the Hospital;
- (g) whether the Government has issued directions to the Government Hospital in this regard;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (e) : The orders of the Court are examined in accordance with the prevailing rules & regulations and the same are implemented wherever possible or appealed against.

As on 30.11.04, 22 cases are pending in various courts wherein Dr. Ram Manohar Lohia Hospital has been arrayed as a Respondent. The number of cases in various courts has infact decreased from 44 in 2001 to 22 in the year 2004.

(f) to (i): The functioning of the hospitals are also periodically reviewed by the Medical Superintendents and officials of the Directorate General of Health Services and the Department of Health so as to ensure effective Administration of the Hospital.